

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No. 75340 of 2016**

(Arising out of Order-in-Original No.01/CCE/S.TAX/RKL/2015-16 dated 30.11.2015  
passed by Commissioner of Central Excise, Customs & Service Tax, Rourkela)

**M/s. SAV Industries Pvt. Ltd.**

(Formerly M/s Anurag Ferro Products P. Ltd.)  
(Goibhangai, Kalunga, Rourkela,  
Dist. Sundargarh, Odisha-770031

**Appellant**

*VERSUS*

**Commr. of Central Excise, Customs & Service Tax, Rourkela**

(Nayabazar, Sector-21, Rourkela-769010)

**Respondent**

**APPEARANCE :**

None for the Appellant

Shri R. K. Agarwal, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)**

**FINAL ORDER NO.75922/2025**

Date of Hearing : 8<sup>th</sup> April 2025  
Date of Decision : 8<sup>th</sup> April 2025

**PER R. MURALIDHAR**

When the matter was called, neither anyone has appeared on behalf of the appellant nor has any adjournment request been received.

2. It is seen from the records that the Hearing Notices are being returned by the postal department and appellant was not appearing for the hearing fixed. Vide Order dated 24/02/2025, this Bench had directed to jurisdictional officials to get the Order served on the appellant. The Learned AR submits a letter dated 04/04/2025 from the office of the Assistant Commissioner, Rourkela-II division stating that inspite of their official's visit to the appellant's address, the Order could not be served as no one was present. The order was pasted on the door of the appellant's premises. This shows that the appellant is not interested in pursuing the appeal.

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3. Accordingly, we dismiss the appeal on account of non-prosecution.

(Dictated and pronounced in the open court.)

**Sd/-**  
**(R. Muralidhar)**  
**Member (Judicial)**

**Sd/-**  
**(Rajeev Tandon)**  
**Member (Technical)**

Pooja